

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

OA 1042/93
O.A. No. 218/93 199
T.A. NO:

DATE OF DECISION 17.9.1993

Shri S.K.Banerjee Petitioner

Ms.Pathak Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri P.S.Lambat Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M.S.Deshpande, Vice Chairman

The Hon'ble Mrs. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

U.Savara
(USHA SAVARA)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mbm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

St. (N) No. 218/93 OA 1072/93

Shri Sushant Kumar Banerjee ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Ms. Pathak
Advocate
for the Applicant

Shri P.S.Lambat
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 17.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. The matter relates to the posting of the applicant to Dongargarh by the order dated 10.8.1993. There is nothing inconsistent between this order and the one dated 15.3.1993 by which the applicant was transferred to Nagpur Division.

Shri Lambat states that Dongargarh is also in the Nagpur Division.

2. The application is dismissed.

Usha Savara
(USHA SAVARA)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.